

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Excise Appeal No. 85263 of 2020

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-077-080-19-20 dated 05.11.2019 passed by the. Commissioner (Appeals-II), Central Tax, Pune

Shri Rohit Jindal

.....Appellant

**Director, M/s. Ambey Vaishno Steels Pvt. Ltd.
Metropole Bldg., 4th Floor, Office no. 3,
Multiplex Bund Road, Pune**

VERSUS

Commissioner of CGST, Pune II

.....Respondent

**2nd Floor, F Wing, GST Bhavan,
41/A, Sasoon Road, Pune**

Excise Appeal No. 85264 of 2020

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-077-080-19-20 dated 05.11.2019 passed by the. Commissioner (Appeals-II), Central Tax, Pune

Shri Ashok Jindal

.....Appellant

**Director, M/s. Ambey Vaishno Steels Pvt. Ltd.
Metropole Bldg., 4th Floor, Office no. 3,
Multiplex Bund Road, Pune**

VERSUS

Commissioner of CGST, Pune II

.....Respondent

**2nd Floor, F Wing, GST Bhavan,
41/A, Sasoon Road, Pune**

APPEARANCE:

None for the appellant

Shri P.K. Acharya, (AR) for the respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Final Order No: A/86172-86173/2023

DATE OF HEARING : 08-08-2023
DATE OF DECISION : 08-08-2023

Per: AJAY SHARMA

None for the appellants. Learned Authorised Representative appearing on behalf of the Revenue submitted that since last few occasions no one appeared in the matter on behalf of the appellants. With the assistance of learned Authorised Representative, I have gone through the case records and found his submission to be correct.

2. It seems the appellants are not interested in pursuing their appeals and the same are accordingly dismissed for non-prosecution as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

//SR